

(c) if so, what steps have been taken to rectify these anomalies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (c) The matter is under examination of the Government.

Acquisition of M-11 missiles by Pakistan from China

783. DR. BAPU KALDATE:

SHRI A. G. KULKARNI:

SHRI VISHWASRAO RAM-
RAO PATIL:

SHRI KAPIL VERMA:

KUMARI SUSHILA TIRIA:

SHRI MURLIDHAR CHAND-
RAKANT BHANDARE:

SHRI SHIV PRATAP MISHRA:

SHRI MAHENDRA PRASAD:

SHRI SURESH PACHOURI:

SHRIMATI VEENA VERMA:

Will the Minister of DEFENCE be pleased to state:

(a) what is the Government's perception of threat to India's security arising from Pakistan's acquisition of M-11 ballistic missiles from China;

(b) what are the North Indian cities which will come under target range of these missiles;

(c) what measures are being taken to provide an effective deterrent to these missiles;

(d) whether China has also given to Pakistan their bomb design of their fourth bomb test; and

(e) whether China has also supplied enough enriched Uranium to Pakistan?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): Government consider the acquisition of sophisticated arms and missiles by Pakistan, beyond its legitimate defence requirements, as adversely affecting India's security and

the maintenance of peace and stability in the region.

(b) M-11 missiles being launched from mobile launchers and their strike depth would depend on the site from which they are fired. Certain cities in J&K, Punjab, Haryana, Himachal Pradesh, Rajasthan and Gujarat will fall within the range of these missiles.

(c) Government take into consideration all developments impinging on our security and continually update plans to maintain full defence preparedness.

(d) and (e) Government have seen reports to this effect.

Implementation of Prasar Bharati Bill

784. SHRI PARVATHANENI UP-
ENDRA: Will the Minister of INFOR-
MATION AND BROADCASTING be
pleased to state:

(a) whether Government have formulated any schedule for the implementation of the Prasar Bharati Act; and

(b) if so, by when the Corporation is likely to come into being?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) Most of the activities essential to the formal establishment of Prasar Bharati have not been completed. Besides, the possibility of bringing out amendments in the Act cannot be ruled out. The Government are nevertheless committed to set-up Prasar Bharati within 365 days as promised in Congress Manifesto.

Security to the Media Personnel and its Installations

785. SHRI PARVATHANENI UP-
ENDRA: Will the Minister of INFOR-
MATION AND BROADCASTING be
pleased to state:

(a) whether it is a fact that the security for media personnel and its installations has been tightened after the extremists attack on the Director General